

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 17306-17308/2015

(Arising out of impugned final judgment and order dated 11/11/2014 in ITA No. 114/2014, ITA No. 219/2014, ITA No. 113/2014 passed by the High Court Of Judicature at Allahabad)

BROWN & SHARPE INC.

(PRESENTLY KNOWN AS HEXAGON METROLOGY INC.)

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX & ANR.

Respondent(s)

(With interim relief and office report)

Date : 20/07/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Ms. Kavita Jha, Adv.

Mr. Vaibhav Kulkarni, Adv.

Mr. Vivek Bansal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by the learned counsel
for the petitioner.

As prayed for, the matter is adjourned for a week.

(Nidhi Ahuja)
COURT MASTER

(Suman Jain)
COURT MASTER